

25

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No.726/99.

Date of decision: 12-5-1999.

Between:

T.Naga Venkatarama.. .. Applicant.

And

1. General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. Sr. Divisional Signal & Telecom Engineer(M), South Central Railway, Guntaka..
3. Union of India represented by the Secretary, Railway Board, Rail Bhawan, New Delhi.
4. Chairman, Railway Recruitment Board, 18 Miller Road, Bangalore - 46. Respondents.

Counsel for the Applicant: Sri P.P.Vittal.

Counsel for the respondents: Sri N.R.Devaraj.



O.A-No.726/99.

(by Hon'ble Sri B.S. Jai Parameshwar, Member(J)

Heard Sri P.P.Vittal, the learned counsel for the Applicant and Sri N.R.Devraj for the respondents.

The facts of the case are identical to the facts ~~and~~ circumstances and the pleadings ⁱⁿ C.A. No.611/99 decided on 28.4.199.

In the said O.A., the following directions ~~were~~ were given which are extracted hereunder:

~~The following directions were given in the said O.A.~~

~~XXXX~~

"The Applicant if so advised may submit a detailed representation to the impugned show cause notice dated 21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant.

It is directed that the above instructions will be followed in the present O.A., as well. Thus the O.A., is



: 3 :

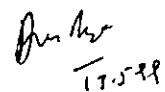
disposed of with no order as to costs.


B.S.JAI PARAMESHWAR,
Member(J)
121 SL 97

Date: 12-5-199.

- - - - -

Dictated in open Court.


12-5-98

SSS.

~~✓~~ ~~cc today~~
1ST AND 2ND COURT

COPY TO:-

1. HON. J.

2. HHRP M(A)

3. HSSP M(J)

4. D.R.(A)

5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. DAI PARAMESWAR :
MEMBER (J)

ORDER: 12/5799.

ORDER / JUDGEMENT

MA./RA./CP No.

in.

OA. NO. 726/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS

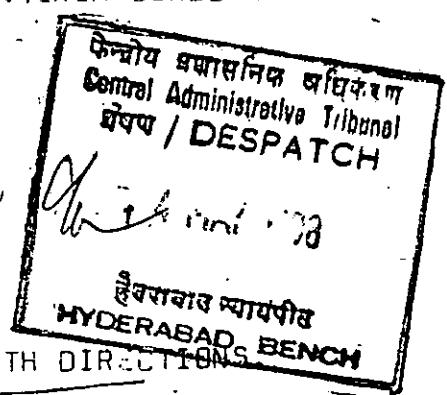
DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR



✓
9/11/99